

(2008) 12 MAD CK 0028

In the Madras High Court

Case No : Writ Petition (MD) No. 12106 of 2008

S.P. Sivagami

APPELLANT

Vs

The District Collector and The Tahsildar

RESPONDENT

Date of Decision : 23-12-2008

Acts Referred:

Citation : (2008) 12 MAD CK 0028

Hon'ble Judges : G. Rajasuria, J

Bench : Single Bench

Advocate : D. Sadiq Raja, for the Appellant; D. Sasikumar, Government Advocate, for the Respondent

Judgement

G. Rajasuria, J.—Heard Mr. D.Sadiq Raja, learned Counsel for the petitioner and also Mr. D.Sasikumar, learned Government Advocate,

who took notice on behalf of the respondents.

2. The learned Counsel for the petitioner would echo the cri de coeur of the petitioner to the effect that the petitioner approached the second

respondent viz., the Tahsildar, Madurai North for getting legal heirship certificate, consequent upon the death of her husband; the respondent

simply returned it. Hence, this writ petition.

3. In my view, the petitioner is capable of furnishing clinching evidence to prove the legal heirship of the deceased.

4. Hence, in this factual matrix, the following direction is issued:

On receipt of a copy of this order, the petitioner shall approach the second respondent viz., the Tahsildar, Madurai North once again enclosing all

the documentary evidence and also citing the witnesses, who would speak in favour of the legal heirship and thereupon, the Tahsildar shall deal

with it objectively with the help of Revenue Inspector and Village Administrative Officer within a period of two months thereafter.

5. With the above said direction, this writ petition is disposed of. No costs.